

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4047 of 2021

Ojha Pahan @ Badal Topno ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

---

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

---

For the Petitioner : Mr. K. S. Nanda, Advocate

For the State : Mr. Shekhar Sinha, P.P.

---

Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with S.T. (Spt.I) Case No. 95 of 2018 arising out of Kamdara P.S. Case No. 21 of 2016 (G.R. Case No. 591 of 2016).

The son of the informant was shot at by unknown persons as result of which he died.

It appears that the petitioner has been implicated on the confession of co-accused Samuel Aind @ Chepta who has already been granted bail by this Court in B.A. No. 9664 of 2020. The petitioner therefore seems to have been implicated merely on suspicion.

In such view of the matter, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-V, Gumla, in connection with S.T. (Spt.I) Case No. 95 of 2018 arising out of Kamdara P.S. Case No. 21 of 2016 (G.R. Case No. 591 of 2016).

(RONGON MUKHOPADHYAY,J.)